

In the National Company Law Tribunal, Jaipur

IB-296 (PB)/2018

TA No. 76/2018

UNDER SECTION 7 OF (IBC), 2016

In the matter of:

M/s. Reckon Industries Ltd. Applicant/Petitioners

VS.

M/s. Warm Forging Pvt. Ltd.Respondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Ashutosh Aggarwal, Adv.
Abhay Jain, Adv.
Namita Chaudhary, Adv.
Shina Goyal, Adv.
For Respondent(s) : Ashish Makhija, Adv.

ORDER

Learned counsel for the petitioner is present. The Corporate Debtor is also being represented by learned counsel. Learned counsel for the petitioner represents that in view of the settlement as arrived between the parties it may be permitted to withdraw the petition. Taking into consideration the above representation as well as Rule 8 of IBBI (AAA) Rules, 2016, this petition stands dismissed as withdrawn. Let the file be consigned to the records.

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(R. Varadharajan)
Member (Judicial)